HIGH COURT OF JAMMU AND KASHMIR AND LAD

(Office of the Registrar Judicial)

File No.:- MA 499/2010

Titled V/s

Sultan Ali & ors

National India Assurance Co. Ltd

..... Petitioner/Appellant(s)

..... Respondent (s)

Notice to the respondent (s): -

2. Om Parkash Gupta S/O Sh. Krishan Chand R/O C/O Mr. Fargoo Ahmed R/O Gund Adalkot Banihal District Doda (Owner)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on <u>07.05.2025</u> 09.00 A.M. or the next working day if <u>07.05.2025</u> is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 03rd day of <u>April, 2025</u> at Jammu.

High Coul Kandi Ladakh Jammu

5181 No.:-

Dated:-

04/04/25

Copy of the above forwarded to: 1. The Editor <u>Doily Excelsion</u>, <u>Tammo</u>, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 184 dated 02-04-2025 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2.CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

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